

[Shri Y. B. Chavan]

A reply to my telegram to the Chief Minister was received in the afternoon of 14th June. A reply to the other Communication from the Ministry was received in the Home Ministry at about midnight of 13th June. Thus when I made my statement in this House in the evening of 13th June neither of these two replies had reached by Ministry.

However, it has since been brought to my notice that in response to a request by the Ministry on 10th June in connection with a Calling Attention Notice in the Rajya Sabha the West Bengal Government had handed in a wireless message in Calcutta on the evening of 12th June, and the message had been delivered to the Home Ministry in the afternoon of 13th June. Unfortunately, this message was not promptly brought to the notice of any of the senior officers who were dealing with the subject, with the result that I had not been informed of it when I made my statement in the evening of 13th June. I regret that not being aware of the receipt of this message I made a statement in this House to the effect that no information had been received from the State Government.

I wish to take this opportunity to make it clear that in stating that no reply had been received to the two communications of 12th June it was far from my intention to suggest that there had been any undue delay on the part of the West Bengal Government. I may add that I have sent a communication to the Chief Minister, West Bengal, assuring him on these lines.

Shri H. N. Mukerjee: I appreciate the Home Minister's statement. But in view of the delicate balance, I hope that good care is taken every

time to see that no irritations are caused which can be avoided.

Shri Jyotirmoy Basu (Diamond Harbour): With regard to this correspondence with the West Bengal Government, Sir, would you be so kind as to direct the Home Minister to place copies of the papers on the Table of the House?

Mr. Speaker: There is no question of placing them on the Table.

12.45 hrs.

ANDHRA PRADESH AND MYSORE  
(TRANSFER OF TERRITORY)  
BILL\*

The Ministry of Home Affairs (Shri Y. B. Chavan): Sir, I beg to move for leave to introduce a Bill to provide for the transfer of certain territory from the State of Mysore to the State of Andhra Pradesh and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the transfer of certain territory from the State of Mysore to the State of Andhra Pradesh and for matters connected therewith."

The motion was adopted.

Shri Y. B. Chavan: I introduced the Bill.

12.46 hrs.

IRON ORE MINES LABOUR WELFARE CESS (AMENDMENT)  
BILL\*

The Minister of State in the Ministry of Labour, Employment and Rehabilitation (Shri L. N. Mishra): Sir,

\*Published in Gazette of India Extraordinary. Part II, section 2, dated 19-6-67.

†Introduced with the recommendation of the President.